

THE HIGH COURT OF KERALA

No. B5- 47599/2014

KOCH - 682 031
DATED - 02/08/2014

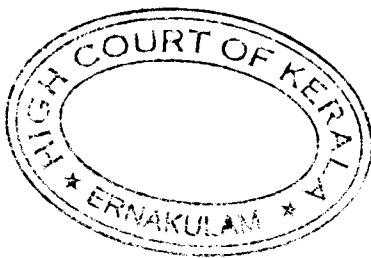
OFFICIAL MEMORANDUM

Sub:- Appointment of Retired District Judge as Convenor of the State Committee to Supervise and monitor the implementation of the provisions of prevention of Cruelty to Animals (Establishment and Registration of Societies for Prevention of Cruelty to Animals) Rules - 2000 - Regarding.

...

The Government of Kerala has requested to nominate a retired District Judge for a two year period as Convenor of the State Committee constituted to supervise and monitor implementation of provisions of Prevention of Cruelty to Animals (Establishment and Registration of Societies for prevention of Cruelty to Animals) Rules 2000. The constitution of the committee is in pursuance to a direction of the Honourable Supreme Court in WP(C) No. 309/2003 (Laxmi Narain Modi V Union of India) dated 30/01/2014.

Retired District Judges who are desirous of being considered for appointment to this post may furnish their willingness in writing to the High Court, within two weeks, latest by 18/08/2014. On appointment as convenor he will have to send quarterly reports to the Honourable Supreme Court regarding the extent of implementation and compliance of the Rules. The consolidated remuneration for the assignment will be Rs. 20,000/- (Rupees Twenty Thousand Only) per month to be paid as honorarium.



Anil Kumar
N. Anil Kumar

Registrar (Subordinate Judiciary)